

estimates to introduce Rural Water Supply Scheme in certain selected villages;

(b) if so, the estimates prepared by the different States particularly by Madras State;

(c) whether the estimates have been sanctioned by the Central Government to introduce this scheme; and

(d) if so, the number of villages where this scheme has been introduced; and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) Yes. Under the UNICEF assisted Projects, a programme for implementing Rural Water Supply Schemes in a few selected villages with UNICEF assistance was initiated in 1963.

(b) Estimates for the projects have been received from ten States, including Madras State from where two projects estimated to cost Rs. 10.8 lakhs and Rs. 12.88 lakhs respectively were received.

(c) Both the projects received from Madras have been approved.

(d) The first project will cover 35 villages and the second project will cover 85 villages of Authoor and Batlakundu Panchayat Unions. The first phase of the first project has been taken up for implementation.

INCOME-TAX ON LATE DUTY ALLOWANCE

5112. SHRI YAJNA DATT SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Income-tax is charged on the late duty allowance paid to Government employees working after duty hours;

(b) if so, the rate at which the Income-tax is deducted;

(c) whether there is any proposal to allow exemption of income-tax

charged on overtime in view of the fact that Government employees are not allowed to draw more than one-third of their income as overtime allowance; and

(d) the justification for such deductions on the overtime allowance?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) Late duty allowance is included in the total income of the person concerned and taxed at the appropriate rate.

(c) No, Sir. There is no such proposal under consideration of the Government.

(d) The Income-tax Act provides for assessment to tax of "salary" paid to an employee. The late duty allowance would be "salary" under section 17 of the Income-tax Act, 1961 and would not be exempt from tax under section 10(3) of the Income-tax Act, 1961.

INCOME-TAX EVASION BY A FIRM OF YEMMIGANUR

5113. SHRI N. SHIVAPPA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have examined the income-tax evasion complaints against M/s. M. G. Brothers, Yemmiganur, in the light of complaints made by a Member of Parliament in a letter addressed to him; and

(b) if so, the outcome thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and

(b). Investigations are being made into two complaints, which were received recently on 8-1-1968 and 24-2-1968 respectively.

WATER SUPPLY FROM CAUVERY TO BANGALORE

5114. SHRI G. Y. KRISHNAN : Will the Minister of HEALTH, FAMILY